

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 112**  
**(IB)-254(PB)/2019**

**IN THE MATTER OF:**

Mr. Gautam Menon & anr. .... Applicant/petitioner  
v.  
M/s. Saluja Construction Company Ltd. .... Respondent

**Order under Section 7 of IBC**

**Order delivered on 18.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

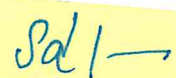
For the Applicant: Mr. Aayush Sai, Adv.  
For the respondent Mr. Asheesh Jain, Adv.  
Mr. Ranjit Singh Taneja, CS

**ORDER**

Learned counsel for the respondent has pointed out that the prayers made in this application are under the Companies Act, 2013 and in para 20, the winding up of the respondent is sought.

Faced with the aforesaid situation, learned counsel for the petitioner prays for withdrawal of the petition with liberty to file fresh one on the same cause of action.

Dismissed as withdrawn with liberty as aforementioned.



**(M. M. KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**